

Item-29

19.12.2001

OA-2609/2000  
MA-55/2001  
MA-1994/2001

Present: Mrs. Sumedha Sharma proxy for  
Sh. S.K.Gupta,  
counsel for applicant.

Sh. B.S.Jain,  
counsel for respondents.

Proxy counsel for applicant submits that Sh. Gupta is unwell today and is unable to attend the Court. Sh. Jain submits that the case has become infructuous as applicants had already been engaged and OA does not survive.

Since Sh. Gupta, counsel for applicant is not well. Let this case be listed on 31.12.2001.

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( KULDIP SINGH )

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( V Member MAJPURA )

This is OA case (11910),  
SRA / Dr. AV Bench

31/12/01

Present:- Sh. S.K. Gupta, counsel for applicant  
Sh. B.S. Jain, counsel for respondents

OA has been disposed of by Hon'ble Mr.

Kuldeep Singh Member (R) & Hon'ble Mr.  
M.P. Singh Member (A) by an oral order  
on 31/12/01

Blpcc  
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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2609/2000  
MA NO. 55/2001  
MA NO. 1994/2001

New Delhi, this the 31st day of December, 2001

HON'BLE SH. KULDIP SINGH, MEMBER (J)  
HON'BLE SH. M.P.SINGH, MEMBER (A)

1. Naresh Kumar  
S/o Sh. Chuttan Lal
2. Dalveer Singh  
S/o Sh. Brid Singh
3. Suresh Singh  
S/o Sh. Babban Singh
4. Shish Pal  
S/o Sh. Net Ram
5. Basant Kumar  
S/o Sh. Sriram Singh
6. Naurangi Singh  
S/o Sh. Pitambar Singh
7. Ram Dev  
S/o sh. Doodhnath
8. Harender Singh  
S/o Sh. Chandrika Kumar

presently working as Helper Khalasi in Delhi &  
Ghaziabad under D.R.M. NR. Delhi Division, Delhi.

(By Advocate: Sh. S.K.Gupta)

Versus

1. Union of India  
Through General Manager  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Senior D.S.T.E.,  
Northern Railway,  
D.R.M.Office,  
Stat Entry Road,  
New Delhi.
4. Senior Divisional  
Personnel Officer,  
Office of D.R.M.,  
State Entry Road,  
New Delhi.

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5. C.S.T.E. (Construction),  
Baroda House, New Delhi.

(By Advocate: Sh. B.S.Jain)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

On the last date of hearing Sh. Jain has submitted that the case has become infructuous as the applicants have already been engaged/promoted and no grievance survives to the applicants. Since Sh. Gupta was not available on the last date of hearing, so the case has been listed for today. Sh. Gupta states that though something has been done but he is not aware of any other grievance left. In this situation we dispose of this OA as having become infructuous. If any grievance still survives, applicant will be at liberty to agitate the same.

  
( M.P. SINGH )  
Member (A)

'sd'

  
( KULDIP SINGH )  
Member (J)